

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2137  
TO BE ANSWERED ON MARCH 20, 2023**

**NOC FOR INSTALLATION OF LIFTS IN DDA FLATS**

**NO. 2137. SHRI B. LINGAIAH YADAV:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the papers required by the allottees of flats built by DDA to apply for NOC for installation of lifts; and
- (b) the parameters as well as timeline followed by DDA for grant of NOC?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

- (a) The documents required to apply for NOC for installation of lifts are specified at Sl No. 3 of the policy issued by Delhi Development Authority (DDA) vide order dated 07.01.2016. Copy of the Order dated 07.01.2016 is at Annexure-A.
- (b) If found in order, the application is to be processed within sixty days as specified in Sl.No. 5.0 of the order dated 07.01.2016.

\*\*\*\*\*

Annexure-A referred to part (a) of the Rajya Sabha Un-starred Question No. 2137 for answer on 20.03.2023.

DELHI DEVELOPMENT AUTHORITY  
Chief Engineer (HO) Office.

No. EM3(7)05/Lift/Pt./38

Dated: 07.01.2016

**OFFICE ORDER.**

In supersession of earlier orders for obtaining NOC for installation of lifts in Group Housing Flats built by DDA, a modified policy has been approved in the Delhi Development Authority meeting held on 23.9.2015. The salient features of the modified policy are as under:-

- The Modified policy is applicable for DDA built flats as well as for Cooperative Group Housing Societies (CGHS) flats.
- The NOC/Permission for flats in Development Areas which falls under the jurisdiction of DDA shall be granted by DDA.
  - (i) The allottees of flats built by DDA should apply to the concerned Suptdg. Engineer (HQ) of the Zone.
  - (ii) (ii) Allottees of Co-operative Group Housing Societies (CGHS) flats should apply to Director (Bldg.), DDA VikasSadan, C-1 Block Ist Floor, INA, New Delhi.
- The validity period of NOC granted by DDA in Development Areas shall be 5 years.
- The NOC for de-notified areas transferred to local civic agencies (Municipal Corporations) stands granted for this purpose from DDA side as a Lessor as per this policy and the allottees of de-notified areas need not approach DDA for obtaining NOC. The local civic agency need not to refer any such case for this purpose.
- For De-Notified areas, the allottees shall approach the concerned local body for seeking NOC/Permission for Installation of lift. The detailed policy is available on DDA Website [www.dda.org.in](http://www.dda.org.in).

Sd/-

(RAMESH KUMAR)  
Chief Engineer (HQ)

## **Extract of policy.**

Policy for installation of lift and connecting bridge in CGHS (Co-operative Group Housing Society) DDA built flats (Low rise flats) in NCT of Delhi.

### **3.0 Documents to be submitted.**

- i) Application form in prescribed Performa.
- ii) Four sets of plans (one cloth mounted), duly signed by all the proposing member(s) and Architect, (registered with Council of Architecture) indicating his/her name, address, telephone number and valid registration number clearly showing original construction in blue colour and proposed construction in red colour on a scale not less 1:100.
- iii) Part layout plan showing the site under reference, position of the block and its adjoining area approved by DDA/ prepared by Architect for the flats of the area where lift is being proposed.
- iv) Certificate of supervision by Architect and Structural Engineer along with a copy of their valid registration & qualification certificate.
- v) Proof of ownership documents of flat : Lease Deed/Conveyance Deed shall be taken as documents as proof of ownership. Registered Sale Deed or General Power of Attorney/Agreement to Sell shall be accepted as the proof of ownership only after the property has been converted into freehold by DDA.
- vi) Certificate by proposing member(s), architect and structural engineer for safety from natural hazard as per the Performa prescribed by Ministry.
- vii) Undertaking/affidavit by the proposing member(s) regarding cost of installation/operation and maintenance of lifts.
- viii) Undertaking on Letter head of Structural Engineer/ Architect for structural stability of lift well connecting bridge joining to the building as well as structural stability of the existing building.
- ix) Indemnity Bond from all the Proposing applicants indemnifying to keep DDA/local body harmless from any claim which anyone may at any time, institute against the DDA/local body.

### **5.0 Procedure for processing the application.**

On the day the application is received an officer deputed for receiving the application shall scrutinize the application to ensure that all the documents as mentioned above are submitted. Once the documents are found in order as per checklist the fee will be accepted and case shall be processed within 60 days.